NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

T A (AT) (Compt.) No. 19 of 2017

(Old Appeal No. 58 of 2016)

IN THE MATTER OF:

The India Cements Ltd.

...Appellant.

Versus

Competition Commission of India & Ors.

...Respondents.

For Appellant:

For Respondent:

ORDER (Virtual Mode)

<u>09.08.2021</u> Registry has listed this matter along with other matters for

renewal of Fixed Deposit Receipt/s.

The Fixed Deposit Receipt/s be renewed for one year with standing

instructions to the Bank to continue to Auto-renew for same period. Before

expiry of one year as mentioned above, Registry should still remind the Bank

to Auto-renew for same period.

If in between, any judicial orders are passed, Registry can always take

up the same with the Bank, accordingly.

[Justice A.I.S. Cheema] The Officiating Chairperson

[Mr. V.P. Singh]

Member (Technical)

Basant B./gc.